[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II, SECTION 3, SUB-SECTION (ii)] GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 27/2021- Customs (N.T.)

New Delhi, the 05th March, 2021 14 Phalguna, 1942 (SAKA)

S.O. (E). – In exercise of the powers conferred by clauses (b) and (c) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 63/1994-Customs (N.T.), dated the 21st November, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 830 (E), dated the 21st November, 1994, namely: -

In the said notification, in the TABLE, against serial number 2 relating to land frontier of Bangladesh, in column (3) after item (61) and the corresponding entry relating thereto in column (4), the following entries in columns (3) and (4) shall respectively be inserted, namely:-

(1)	(2)	(3)	(4)
		"(62) Tribeni (Bandel) in Hoogly district, West Bengal	The river route as per the Protocol on Inland Water Transit and Trade between India and Bangladesh connecting Tribeni (Bandel) in India to Bangladesh".

(F.No.552/29/2017-LC)

(Bullo Mamu) Under Secretary to the Government of India

Note: The principal notification No. 63/1994- Customs (N.T.), dated the 21st November, 1994 was published in the Gazette of India, Extraordinary *vide* number S.O. 830(E), dated the 21st November, 1994 and was last amended *vide* notification No. 111/2020-Customs (N.T.), dated the 11th December, 2020, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii) *vide* number S.O. 4517 (E), dated the 11th December, 2020.